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Orissa Offices Of Profit (Removal Of Disqualifications) Act, 1961

26 of 1961

[29 December 1961]

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SCHEDULE 1 :- <u>SCHEDULE I</u>

Orissa Offices Of Profit (Removal Of Disqualifications) Act, 1961

26 of 1961

[29 December 1961]

AN ACT TO DECLARE CERTAIN OFFICES OF PROFUNDER THE GOVERNMENT OF INDIA OR GOVERNMENT OF ANY STATE NOT TO DISQUALIFY THEIR HOLDERS FOR BEING CHOSEN AS OR FOR BEING MEMBERS OFTHE ORISSA LEGISLATIVE ASSEMBLY Be it enacted by the Legislature of the State of Orissa in the Twelfth Year of the Republic of India as follows:-

1. Short Title And Extent :-

- (1) This Act may be called the Orissa Offices of Profit (Removal of Disqualifications) Act, 1961.
- (2) It extends to the whole of the State of Orissa.

2. Definitions :-

In this Act, unless the context otherwise requires- 1

(a) "compensatory allowance" means any sum of money payable to the holder of an office by way of daily allowance such allowance not exceeding (i) in the case of Committee set up by or bodies under the Central Government, the amount of daily allowance to which a member of Parliament is entitled under the Salaries and Allowances of Members of Parliament Act, 1954 (30 of 1954) and (ii) in the case of Committee set up by or bodies under the State Government, the amount of daily allowance to which a member or the Orissa Legislative Assembly is entitled under the Orissa Legislative Assembly is entitled under the Orissa Legislative Assembly Members Salaries and Allowances Act, 1954 (Orissa Act 19 of 1954) any conveyance allowance, house-tent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office;

- (b) "non statutory body" means any body of persons other than a statutory;
- (c) "statutory body" means any corporation, committee, commission, council, board or other body of persons whether incorporated or not, established by or under any law for the time being in force.

3. Certain Offices Of Profit Not To Disqualify :-

It is hereby declared that none of the following offices in so far as it is an office of profit under the Government of India or the Government of any State, shall disqualify the holder thereof for being chosen as, or for being a member of the Orissa Legislative Assembly, namely:

- (a) any Office held by a Minister, Minister of State or Deputy Minister for the Union or for any State, whether ex officio or by name
- (b) the office of the Speaker or the Deputy Speaker or the Orissa Legislative Assembly or of Parliament and Legislative Assembly of any other State;
- (c) the office of the Chief Whip, Deputy Chief Whip or Whip in any Legislative Assembly or in Parliament or the Office of a Parliamentary Secretary;
- (d) the office of a member of any force raised or maintained under the National Cadet Corps Act, 1948 (31 of 1948) the Territorial Army Act, 1948 (56 of 1948) or the Reserve and Auxiliary Air Forces Act, 1952 (62 of 1952);
- (e) the office of a member of a Home Guard constituted under any law for the time being in force in any State:
- (f) the office of Chairman or member of the Syndicate, Senate,

executive committee, councilor Court of a University or any other body connected with a University:

- (g) the office of a member of any delegation or mission sent outside India by the Government of India or of any State of sent outside the State of Orissa by the Government of the said State for any special purpose:
- (h) the office of Chairman or member of a Committee (whether consisting of one or more members), set up temporarily for the purpose of advising the Government or any other authority in respect of any matter of public importance or for the purpose of making an inquiry into, or collecting statistics in respect of, any such matter, if the holder of such office, is not entitled to any remuneration other than compensatory allowance;
- (i) the office of Chairman, Director or member of any statutory or non-statutory body other than any such body as is referred to in Clause (h), if the holder of such office is not entitled to any remuneration other than compensatory allowance but excluding
- (i) the office of Chairman of any statutory of non-statutory body specified in Part I of the Schedule, and (ii) the office of Chairman or Secretary of any statutory or non-statutory body specified in Part II of the Schedule;
- (j) the office of Village Revenue Officer, whether called a lambardar, Gauntia, Karjee, Karanam, Sarvarakar or by any other name, whose duty is to collect land revenue and who is remunerated by a share of, or commission on, the amount of land revenue collected by him, but does not discharge any police functions.

<u>4.</u> Temporary Suspension Of Disqualification In Certain Cases :-

If a person being a Member of the Orissa Legislative Assembly who immediately before the commencement of this Act held an office of profit declared by any law repealed by this Act not to disqualify the holder thereof for being such member, becomes so disqualified by reason of any of the provisions contained in this Act, such office shall not, if held by such person for any period not extending beyond a period of six months from the commencement of this Act, disqualify him for being a member of the Orissa Legislative Assembly.

5. Repeal :-

The Orissa Offices of Profit (Removal of Disqualifications) Act, 1951 (Orissa Act 35 of 1951), and any provision in any other enactment which is inconsistent with this Act are hereby repealed.

SCHEDULE 1

SCHEDULE I

[See Section 3 (i)]

PART-I

Bodies under the Central Government

Air-India International Corporation established under Section 3 of the Air Corporations Act, 1953 (27 of 1953).

Air Transport Council constituted under Section 30 of the Air Corporations Act, 1953 (27 of 1953).

Board of Directors of the Expert Risks Insurance Corporation (Private) Limited.

Board of Directors of the Heavy Electricals (Private) Limited.

Board of Directors of the Hindustan Cables (Private) Limited.

Board of Directors of the Hindustan Insecticides (Private) Limited.

Board of Directors of the Hindustan Machine Tools (Private) Limited.

Board of Directors of the Hindustan Shipyard Limited. Board of Directors of the Nagaland Fertilisers and, Chemicals (Private) Limited.

Board of Directors of the National Coal Development Corporation (Private) Limited.

Board of Directors of the National Development Corporation (Private) Limited.

Board of Directors of National Instruments (Private) Limited.

Board of Directors of the National Small Industries Corporation (Private) Limited.

Board of Directors of the Neyveli Lignite Corporation (Private) Limited.

Board of Directors of the Sindri Fertilisers and Chemicals (Private) Limited.

Board of Directors of the State Trading Corporation of India (Private) Limited.

Central Warehousing Corporation established under Section 17 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956 (28 of 1956).

Coal Board established under Section 4 of the Coal Mines (Conservation and Safety) Act, 1952 (12 of 1952).

Coal Mines Labour Housing Boardconstituted under Section 6 of the Coal Mines Labour Welfare Fund Act. 1947 (32 of 1947). Commissioners for the Port of Calcutta.

Committee for the allotment of land in the township of Gandhidam. Company Law Advisory Commission constituted under Section 410 of the Companies Act, 1956 (1 of 1956).

Cotton Textiles Fund Committee constituted under the Textile Funds Ordinance. 1944 (34 of 1944). Dock Labour Board, Bombay, established under the Bombay Dock Workers Regulation of Employment) Scheme, 1956 made under the Dock Workers (Regulation of Employment) Act. 1948 (9 of 1948).

Dock Labour Board. Calcutta, established under the Calcutta Dock Workers (Regulation of Employment) Scheme, 1956 made under the Dock Workers (Regulation of Employment) Act. 1948 (9 of 1948).

Dock Labour Board, Madras, established under the Madras Dock Workers (Regulation of Employment) Scheme, 1956 made under the Dock Workers (Regulation of Employment) Act, 1948 (9 of 1948).

Forward Markets Commission established under Section 3 of the Forward Contracts (Regulation) Act, 1952 (74 of 1952).

Indian Air Lines Corporation established under Section 3 of the AirCorporations Act, 1953 (27 of 1953).

Industrial Finance Corporation of India established under Section 3 of the Industrial

Finance Corporation Act, 1948 (15 of 1948).

Licensing Committee constituted under Rule 10 of the Registration and Licensing of Industrial Undertaking Rules, 1952, made under the Industries (Development and Regulation) Act, 1961 (65 of 1961).

Mining Boards constituted under Section 12 of the Mines Act, 1952 (35 of 1952).

National Co-operative Development and Warehousing Board established under Section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956 (28 of 1956).

Rehabilitation Finance Administration constituted under Section 3 of the Rehabilitation Finance Administration Act, 1948 (12 of 1948).

Tariff Commission established under Section 3 of the Tariff Commission Act, 1951 (50 of 1951).

Trustees of the Port of Bombay

Trustees of the Port of Madras

Trustees of Commissioners of any major Port as defined in the Indian Ports Act, 1908 (15 of 1908), other than the Port of Calcutta, Bombay or Madras.

Bodies under the Government of Orissa

Appeal Committee under the Board of Secondary Education. Orissa Board of Communications and Transport.

Regional Transport Authority constituted under Section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

State Transport Authority constituted under Section 44 of the Motor Vehicles Act, 1939 (4 of 1939).

Board of Directors of the Orissa Mining Corporation Limited.

Board of Directors of the Orissa State Warehousing Corporation.

PART-II

Bodies under the Central Government

Advisory Committee for the Air-India International Corporation appointed under Section 41 of the Air Corporations Act, 1953 (27 of 1963).

Advisory Committee for the Indian Air LinesCorporation appointed under Section 41 of the Air Corporations Act, 1953 (27 of 1953).

Central Silk Board constituted under Section 4of the Central Silk Board Act. 1948 (61 of 1948).

Coffee Board constituted under Section 4 of the Coffee Act. 1942 (7 of 1942).

Coir Board constituted under Section 4 of the Coir Industry Act, 1953 (45 of 1953).

Development Council for Acids and Fertilisers established under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Alkalis and Allied Industries established, under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Bicycles established under Section 6 of the Industries (Development and Regulation) Act, 1961 (65 of 1951).

Development Council for Drugs, Dyes and Intermediates established under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Food Processing industries established under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Heavy Electrical Engineering Industries established under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Internal Combustion Engines and Power Driven Pumps established under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Light Electrical Engineering industries established under Section 6 of the Industries (Development and Regulation) Act, 1951 (66 of 1951).

Development Council for Machine Tools established under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Non-ferrous Metals including Alloys established under Section 6 of the Industries (Development and Regulation) Act, 1951 (66 of 1951).

Development Council for Oil-based and Plastic Industries established under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Sugar Industry established under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Development Council for Textiles made of artificial silk including, artificial silk yarn established under Section 6 of the Industries (Development and Regulation) Act, 1951 (65 of 1951),

Development Council for Textiles made of wool, including woollen yarn hosiery, carpets and druggests established under Section 16 of the Industries (Development and Regulation) Act, 1951 (65 of 1951).

Durgah Committee, Ajmer, constituted under Section 4 of the Durgah Khawaja Saheb Act, 1955 (36 of 1955).

Indian Central Arecanut Committee

Indian Central Cocount Committee constituted under Section 4 of the Indian Coconut Committee Act, 1944 (10 of 1944).

Indian Central Cotton Committee constituted under Section 4 of the Indian Cotton Cess Act. 1923 (14 of 1923).

Indian Central Jute Committee

Indian Central Oil-seeds Committee constituted under Section 4 of the Indian Oil-seeds Committee Act, 1946 (9 of 1946).

Indian Central Sugarcane Committee

Indian Central Tabacco Committee

Indian Lac Coss Committee constituted under Section 4 of the Indian Lac Cass Act. 1930 (25 of 1930).

Rubber Board constituted under Section 4 of the Rubber Act 1947 (24 of 1947).

The Board constituted under Section 4 of the Tea Act, 1953 (29 of 1953).

Bodies under the Government of Orissa

Board of Wakfs constituted under the Muslim Wakfs Act, 1954 (29 of 1954).

Board of Secondary Education constituted under the Orissa Secondary Education Act. 1952 (Orissa Act 10 of 1953).

Regulated Market Committee